GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.1012 TO BE ANSWERED ON 08.02.2022

CONTINGENCY PLAN UNDER SCHEDULED CASTES AND THE SCHEDULED TRIBES (PREVENTION OF ATROCITIES) RULES 1995

1012. SHRI NABA KUMAR SARANIA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number and name of States that have prepared the Contingency Plan as per Rule 15(1) of the Scheduled Cases and the Scheduled Tribes (Prevention of Atrocities) Rules 1995;
- (b) the name of the States implementing the contingency plan, State-wise along with the details of the package of relief and rehabilitation measures undertaken and plan of implementation including budget allocation in the year 2021-2022; and
- (c) the reasons for not preparing Contingency Plan by the rest of the States?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE)

(a) to (c): Rule 15 (1) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995 specifies that the State Government shall frame and implement a plan to effectively implement the provisions of the Act and notify the same in the Official Gazette of the State Government.

State Govt. of Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Madhya Pradesh, Odisha, Punjab, Tamil Nadu have prepared contingency plan.

The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act 1989 and the Rules thereon are primarily implemented by the State Govts./UT Administrations. For effective implementation of the provisions of the Protection of Civil Right Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 & the Rules thereon, Central Assistance is released under the Centrally Sponsored Scheme to the State Governments/UT Administrations. The Central Government advises the State Governments/UT Administrations to implement the provisions of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and Rules in letter and spirit. The State-wise Central assistance released inclusive for the relief and rehabilitation of the atrocity victims under the scheme in the year 2021-22 is attached as Annexure.

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Central Assistance released under the Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 during the Financial Year 2021-22.

G 3.7		(As on 03.02.2022)
S. No.	States /UTs	Central Assistance Released
		(Rs. In lakhs)
1.	Andhra Pradesh	920.000
2.	Assam	10.000
3.	Bihar	3500.000
4.	Chhattisgarh	1983.905
5.	Goa	3,000
6.	Gujarat	1978.625
7.	Haryana	238,000
8.	Himachal Pradesh	314.955
9.	Jharkhand	319.3365
10.	Karnataka	6185,260
11.	Kerala	223,000
12.	Madhya Pradesh	10341.53147
13.	Maharashtra	773.000
14.	Odisha	4408.705
15.	Punjab	780.49078
16.	Rajasthan	7163.45125
17.	Sikkim	0.830
18.	Tamil Nadu	3544.945
19.	Telangana	371,000
20.	Tripura	6.540
21.	Uttar Pradesh	12671.716
22.	Uttarkhand	78.300
23.	West Bengal	87.000
24.	NCT of Delhi	7.450
25.	Jammu & Kashmir	93.200
26.	Lakshadweep	12.000
27.	Puducherry	365.630
	Total	56381.871
